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Department of Justice

Performance Evaluation and Promotion Schemes of Judicial Officers in India

A Report on Odisha

A Report By:

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CONTENTS

INTRODUCTION	3
ODISHA	5
ANALYSIS OF NORMS OF DISPOSAL	5
A. STRUCTURE OF THE NORMS	6
B. NATURE OF THE NORMS	8
C. THE RATING SYSTEM	9
D. POLICY REGARDING ADDITIONAL CONDITIONS FOR QUANTITATIVE BENCHMARK....	10
E. POLICY REGARDING NON-DECISIONAL JUDICIAL WORK	11
F. POLICY REGARDING ADMINISTRATIVE RESPONSIBILITIES	12
G. POLICY REGARDING DISPOSAL OF OLD CASES	13
H. POLICY REGARDING INCENTIVE WEIGHTAGE	15
I. POLICY REGARDING CONCESSION FOR LEAVE AVAILED AND REGARDING NEWLY RECRUITED OFFICERS.....	15
J. POLICY REGARDING CONCESSION FOR LEAVE AVAILED.....	16
RECOMMENDATIONS	16
K. POLICY REGARDING CONCESSION FOR NEWLY RECRUITED OFFICERS.....	17
ANALYSIS OF ACR SYSTEM	17
A. STRUCTURE OF THE ACR PROFORMA	17
B. CONTENTS OF THE ACR PROFORMA	19
C. RATING SCHEME IN ACR PROFORMA	23
ANALYSIS OF SCHEMES OF PROMOTION	25
A. OVERALL SCHEME OF PROMOTION	26
A. CRITERIA FOR PROMOTION AS SENIOR CIVIL JUDGES	28
B. ASSESSMENT TECHNIQUE OF CRITERIA FOR PROMOTION AS SENIOR CIVIL JUDGES...	30
C. CRITERIA FOR REGULAR PROMOTION AS DISTRICT JUDGE.....	31
D. ASSESSMENT TECHNIQUE OF CRITERIA FOR REGULAR PROMOTION AS DISTRICT JUDGE.....	32

E. CRITERIA FOR ACCELERATED PROMOTION AS DISTRICT JUDGE.....32

F. ASSESSMENT TECHNIQUE OF CRITERIA FOR ACCELERATED PROMOTION AS DISTRICT
JUDGE.....33

SUMMARY OF RECOMMENDATIONS35

Introduction

The appointment and performance of judges in the higher judiciary in India (High Courts and the Supreme Court) have been in the limelight in recent times. There also exists a wealth of scholarship and literature on various issues pertaining to the selection of personnel of higher judiciary. However, the foundation of judicial system primarily lies with the subordinate judiciary who were more intimately connected with the dispensation of justice at the first instance.

There has been lack of comprehensive field research in relation to the judicial system and with special reference to the subordinate judiciary in India. The current research deals with two critical aspects concerning the subordinate judicial system in India;

1. Performance Appraisal and
2. Promotion Schemes

Both these issues are closely linked to the smooth functioning of the judicial system. The criteria and methodology of performance evaluation reflects not only the nature and values in the judicial system, but also an important factor for justice delivery. Similarly, the promotion and the assessment methodology shows the kind of judicial qualities which the system is recognising to reward.

An objective and transparent system in these respects is required for creative and innovative legal minds to opt the judiciary as a preferred profession.

The objectives of this research were;

1. To conduct a comparative analysis of the performance appraisal mechanism and schemes of promotion of subordinate judiciary.
2. To identify the prevalent best practices and model mechanisms of performance appraisal and schemes of promotion of subordinate judiciary and

The endeavour has been to assess the degree of objectivity in the policies which are prevalent in the different states.

For the purposes of this research, the existing policies in Twelve (12) States were analysed. These states were identified primarily on the basis of logistical limitations and also on the principle of geographical representation. The states have been identified from the following

parts of India; Eastern India, Western India, Northern India, Southern India, North-Eastern region and Central India.

Table 1- List of Identified States

Odisha	West Bengal
Assam	Manipur
Karnataka	Tamil Nadu
Chhattisgarh	Madhya Pradesh
Maharashtra	Gujarat
New Delhi	Uttar Pradesh

Comparative Framework for Analysis of Performance Appraisal System

The systems of performance appraisal in different states have been analysed from two perspectives; Norms of Disposal and Performance Assessment through Annual Confidential Records

The schemes of promotion have been analysed from the following primary perspectives;

1. Eligibility Conditions
2. Criteria of Promotion
3. Assessment of Promotion Criteria

This report has addressed the following dimensions;

1. A comprehensive assessment on the systems of performance appraisal and schemes of promotion of the judges of subordinate judiciary prevalent in the identified state.
2. Recommendations (based on the best practices identified in different states) on the reforms which can be adopted to improve the efficiency and transparency of the performance appraisal mechanisms and schemes of promotion in each state.

Odisha

The information in the nature of the prevailing official policies was sourced from the High Court Authorities. Apart from few verbal and telephonic clarifications, the core analysis in this report is based on the official policies shared with us in the form of the following documents;

1. Orissa Superior Judicial Service and Orissa Judicial Service Rules, 2007
2. Booklet for recording CCR of Judicial Officers dated 7.10.1999
3. Yardstick for judicial officers, 2004
4. Circular on Incentive for old cases, 2000

Analysis of Norms of Disposal

In all states, judicial officers are expected to fulfil certain quantitative targets in terms of the work they do. Typically, they are known as 'Norms', 'Yardstick' or 'Criteria for Assessment of Work Done'. The different aspects of the prescribed Norms have been addressed under the following broad conceptual headings;

1. **Structure of the Norms**
2. **Nature of the Norms**
3. **The Rating System**
4. **Policy Regarding Additional Conditions for Quantitative Benchmark**
5. **Policy Regarding Non-Decisional Judicial Work**
6. **Policy Regarding Administrative Responsibilities**
7. **Policy Regarding Disposal of Old Cases**
8. **Policy Regarding Incentive Weightage**
9. **Policy Regarding Concession for Leave Availed**
10. **Policy Regarding Concession for Newly Recruited Officers**

A. Structure of the Norms

Structure of the Norms refers to the manner in which norms have been prescribed in different States. In majority of the States, a list of specific entries is provided in relation to different categories of judges. Each entry is attributed a quantitative weightage. The entries can be in the form of description of cases, other judicial work or even administrative work of a judge. Thus, for each category of judges mentioned in the Norms, a separate list of entries with quantitative weightage is applicable. The assessment of Norms in relation to a judge is then made only in reference to the quantitative weightage of the entries specified for his/her category.

The number of categories specified in different States varies. For example, while the categories of judges listed in the Norms may be 18 in some State, all judicial officers might have been covered under 2 broad categories in another State.

The number of entries which are specified under different categories of judges in a State varies significantly. When we can count the number of entries, each entry which has been attributed a quantitative weightage has been counted separately. For example, if in the Category of Higher Judicial Service, Clause 1 titled 'Sessions Trial' in the sub-heading 'Criminal' has 5 sub-clauses and the sub-clauses deal with different types of Sessions Trials such as Culpable Homicide, Cases under Explosive Substance Act etc and a separate quantitative weightage has been specified in relation to each sub-clause, then Clause 1 is counted as 5 entries. While some States have more than 400 entries in the list which have been attributed quantitative weightage, the corresponding number in other States is less than 100.

There is also a substantial disparity in the details of entries across different States. For example, while in some States all Sessions Cases are given the same quantitative weightage, different kinds of Sessions cases are given separate quantitative weightage under different entries in some other States. While Sessions Cases have been divided into 2 types in types in some States, it has been divided into 5 types in some other.

Some States do not distribute entries across different categories of judges. Instead, there is only a singular list of entries which applies to all the judicial officers.

Policy in Odisha

In Odisha, separate entries have been specified for as per the following categories;

Category of Judicial Officers	Entries with Quantitative Weightage
District Judges	31 (18 Criminal, 13 Misc)
Civil Judge, Senior Division	13
Assistant Sessions Judges	2
Civil Judge, Junior Division	11
Contested Criminal Cases For Judicial Magistrates*	6
Industrial Tribunal	4
Sales Tax Tribunal	1
Endowment Commissioner	6

*This category also mentions the number of cases to be disposed in a year by Chief Judicial Magistrate (250), SDJM taking cognizance (200) and Judicial Magistrate/SDJM not taking cognizance (350)

Recommendations

1. List of entries with quantitative weightage may be more detailed. The current list of entries is brief and does not adequately reflect the range of judicial work.
2. Entries may be divided under conceptual headings (Criminal, Civil etc.) instead of different list of entries for different categories of judges in order to avoid redundancy of entries. This approach of distribution of entries with quantitative weightage for different category of judges has a drawback. Quite often it results in the same or similar entries being repeatedly mentioned under different categories of judges. At times, the same or similar entries for different categories of judges carry different quantitative weightage. However, more often, such entries carry the same quantitative weightage.

B. Nature of the Norms

Nature of Norms refers the quantitative description of the entries. In this respect, the Norms in different States can be divided into 3 types;

1. Units System
2. Working Day System
3. Case-Conversion System.

i. Units System

In this system, each entry in the Norms is described as a unit, number of units or some fraction of a unit. The work done by a judge is then assessed in term of the aggregate of units earned by him in day, month, quarter or year

ii. Working Day System

In this system, each entry in the Norms is described as a working day, number of working days or a certain fraction of a working day. Judicial officers are expected to accomplish work equivalent to the prescribed number of working days.

iii. Case-Conversion System

In this system, entries are described in the form of a conversion ratio of base case. For example, for District and Sessions Judges, the basic case category would be a Sessions case. As per the norms, each sessions case would be deemed equivalent to five criminal appeals, twelve criminal revision petitions etc. In a month, a District and Sessions Judge has to dispose of 10 Sessions cases or equivalent number of criminal appeals revision petitions etc. In this system even when the nomenclature of 'unit' is been adopted while describing the workload for some categories of judges, entries are detailed in the form of a conversion ratio.

Policy in Odisha

Odisha follows a Working Days system for quantitative assessment of the performance of judicial officers.

C. The Rating System

The rating system refers to the evaluation parameters in relation to the quantitative workload of judicial officers. The rating system prevalent in a State prescribes the quantitative benchmark that is expected of judicial officers and how they are rated for the workload achieved by them.

i. Timeline of Quantitative Benchmark

There is variance in terms of the time-span in relation to which a rating system is expressed. The Norms in the different States typically explain the rating system only in any one of the 4 options; daily, monthly, quarterly and yearly. It needs to be noted that these variations are simply in relation to the manner in which the rating system is expressed in the Norms of a State. Thus even if the Norms in a State specify the daily workload of a judicial officer, the assessment may be done either quarterly or annually. Similarly, even if the Norms in a State specify the yearly workload of a judicial officer, the assessment may be done quarterly or monthly.

ii. Ratings Scale

While some States only prescribe a specific quantitative benchmark the judicial officers are expected to achieve, other States usually provide a ratings scale with different gradations for different degrees of quantitative achievement.

There is variation in the details of the ratings scale as well. For example, while the 4 point ratings scale of one State might be having the ratings of Inadequate, Good, Very Good and Outstanding, the 4 point ratings scale of another State would have the gradations of Poor, Average, Good and Very Good.

iii. Single/Multiple Rating Scheme

While some States, have a single rating scheme for all the judicial officers, in other States, separate benchmarks are prescribed for different categories of judicial officers. When the States follow a single rating scheme for all judicial officers, the rules regarding quantity of work and the corresponding rating is same for judicial officers of all categories. In other States, though the rating scale may remain the same, the amount of work a judicial officer needs to do in order achieve a rating may vary depending on the cadre of the judge

Policy in Odisha

In Odisha, an annual quantitative benchmark has been specified and there is no rating scale. Judicial officers of all categories are expected to achieve a quantitative output equivalent to 240 working days in a year

Recommendations

1. Adoption of a 5 point ratings scale for assessment of Norms may be considered to incorporate a greater balance in the range of performance levels accommodated in the ratings scale. A 5 point rating scale provides a reasonable range to categorise the different performance levels of judicial officers. It provides the facility of a Middle rating of satisfactory performance with two ratings dedicated for below satisfactory performance and two ratings dedicated to above satisfactory performance.

D. Policy Regarding Additional Conditions for Quantitative Benchmark

In many States, additional conditions have been prescribed to be eligible for a rating apart from achieving the required amount of quantitative weightage. In some States, these conditions have been prescribed for certain categories of judicial officers and in other States, for all categories of judicial officers. Typically, these conditions are of three categories;

1. A mandate that a certain proportion of cases (civil and criminal, main and miscellaneous) be maintained in the overall disposal of cases.

2. A mandate that the overall disposal should include certain number of disposals of one or more particular categories of cases.
3. A mandate that the overall disposal should include a certain number of contested disposals.

Policy in Odisha

1. The ratio of disposal of civil and criminal cases by a judicial officer should be 50:50.

E. Policy Regarding Non-Decisional Judicial Work

While the primary duty of judicial officer might be to render judicial decisions, they discharge a variety of other judicial functions. Conducting a test identification parade, recording statements or confessions under Section 164 of Cr.PC, examination of witnesses, framing of charges are various examples of such other judicial functions. These can be broadly categorised as Non-Decisional Judicial Work. Though these functions by themselves need not result in a judicial decision, they do require substantial application of time from the judicial officers. While the Norms for judicial officers mostly focus on attaching quantitative weightage to the judicial decision making in different category of cases, it is also necessary to recognize and credit the non-decisional judicial work of the judicial officers.

The policy in different States in this respect is varied. States usually include such work in the list of entries for which quantitative weightage is attached. Thus, judicial officers are allowed to earn quantitative weightage for specified non-decisional judicial work in the same way they earn quantitative weightage for decisional judicial work.

Policy in Odisha

1. No quantitative credit has been awarded to specific non-decisional judicial work in any of the official policies shared with us.
- 2.

F. Policy Regarding Administrative Responsibilities

In addition to the judicial functions, judicial officers usually are also entrusted with a variety of administrative responsibilities. The administrative responsibilities can be of a wide range and can also vary according to the cadre of judicial officers. These responsibilities are an important and integral aspect of their role as members of the judiciary. These responsibilities can range from organising legal literacy camps to inspection of courts. They also include conducting departmental inquiries and being part of various administrative committees.

The Norms in the States address the issue of administrative responsibilities of judicial officers in different ways and to different degrees. In some States, certain administrative responsibilities are explicitly included in the list of entries carrying quantitative weightage. For example, there would be a rule that judges are to be awarded 4 units per court for annual inspection.

In some other States, specified categories of officers are awarded certain number of units in general in recognition of the overall administrative responsibilities entrusted to such categories of judicial officers. Thus there would be a rule that a Principal District Judge would be awarded additional units per in overall recognition of his/her administrative responsibilities.

In some States, a relaxation in the Norms is prescribed for judicial officers having substantial administrative responsibilities. For example, judges in identified cadres would be expected to fulfil only 50% of the allotted units for a particular rating. Thus while another judge would need to earn 400 units for getting a rating of Good, a judge in the identified cadre would get a rating of Good if he/she completes work equivalent to 200 units.

In some States, relaxation has been given to certain judicial officers in the very prescription of the norms. For example in the prescribed norm of disposal of a Principal District Judge would be less than that of an Additional District Judge.

In some States, a combination of such methodologies is also adopted. Thus, apart from awarding specific units for certain administrative responsibilities, certain categories of officers are given certain number of units in recognition of the overall administrative responsibilities entrusted to them.

Policy in Odisha

1. There is no express relaxation or additional weightage for administrative responsibilities in any of the official policies shared with us.

Recommendations

1. The policy regarding quantitative weightage for administrative responsibilities may be reviewed so as to include weightage for categories of judicial officers who discharge administrative responsibilities. Alternatively, specific administrative tasks such as inspections of courts and participating in legal literacy camps may be awarded quantitative weightage in the list of entries.

G. Policy Regarding Disposal of Old Cases

One of the biggest problems in the Indian judicial system has been the pendency of cases over long periods of times. Clearing the huge backlog of cases has been one of the most important objectives. States have sought to address this issue by incorporating some special provisions in the Norms regarding disposal of old cases. The issue has been addressed primarily by three alternative ways or by a combination of the three ways.

Firstly, in some States, additional weightage is given to specific categories of old cases. Thus, while a normal disposal of a case would carry a certain quantitative weightage, an old case of the same type would carry additional quantitative weightage. Thus, the list of entries specifies both the normal quantitative weightage and the additional quantitative weightage in relation to the specific entry. In such a policy, additional weightage is awarded only for some specific

cases and not for others. For example, while additional weightage may be awarded for disposing cases of culpable homicide which are more than 8 years old, no such weightage would be given for criminal appeals.

Secondly, in some States, a blanket additional weightage is given for cases belonging to a broad category. For example, there would be a rule that 2.5 extra units are to be awarded for disposal of contested regular civil appeals pending for more than 10 years or a rule that 1 unit extra would be awarded for disposal of a any contested suit pending for more than 5 years.

Thirdly, another approach in this respect is to specify that a proportion of the total disposals by a judicial officer must consist of old cases. For example, there can be a mandate that in that 25% of overall disposal of a judicial officer shall be of oldest cases pending on the file.



Policy in Odisha

1. An additional weightage of 25% is awarded to judicial officers for disposal of cases which are more than 7 years old. Thus while the disposal of an original suit is counted as equivalent to the work of 3 working days, the disposal of an original suit more than 7 years old would be counted as equivalent to the work of 3.75 working days.



Recommendations

1. The policy regarding promoting disposal of old cases may be reviewed so as to incorporate mandates that a certain percentage of overall disposal in a quarter/year should be in the nature of old cases of different categories. Also, additional weightage may be provided for a range of old cases and not simply one category of old cases. For example, separate weightage may be provided for cases which are 3 years old, 5 years old and 7 years old.

H. Policy Regarding Incentive Weightage

In many States, schemes of incentive weightage have been adopted to promote greater disposal of a particular variety of cases. In some States like, incentive weightage is awarded when the judicial officers disposes a particular category of cases beyond a specified threshold. For example, if 5 units are awarded generally for the first 10 disposals in a particular category, after the tenth disposal, 8 units are awarded for each additional disposal. There is practice in some States of awarding additional weightage for disposing cases involving senior citizens and also for writing judgements in the local language. Here, instances of additional weightage for disposal of old cases have not been included as the same has been detailed separately.

Policy in Odisha

1. There is no express provision for incentive weightage in any of the official policies shared with us.

I. Policy Regarding Concession for Leave Availed and Regarding Newly Recruited Officers

It is a general rule that whenever any officer fails to fulfil the quantitative benchmark prescribed in the Norms, the reasons for such failure may be furnished by him and the same is expected to be taken into consideration if found reasonable. In such situations, it is feasible that judicial officers may cite leave taken by them or the fact that they have newly joined the profession as reasons for not being able to fulfil the quantitative benchmark prescribed under the Norms. However, in such situations, accepting the validity of these reasons depends on the discretion of the higher authorities and such occasions also have the possibility of being fertile grounds of discrimination.

Thus, it is desirable that the policy in this respect should be clear in the Norms prescribed in a State. The requests for being granted concession on the grounds of leave availed or for being

new in the job should be decided on the basis of established rules and not under discretionary authority.

J. Policy Regarding Concession for Leave Availed

Policy in Odisha

There is no express concession granted for any leave availed by a judicial officer in any of the official policies shared with us.

Recommendations

1. The policy regarding no concession for leave availed may be reviewed so as to allow relaxation by express provision in quantitative benchmark in case of leave taken for ill health of self or close family members. Relaxation may also be considered for leave taken due to death of close family members or due to important social occasions such as marriage of children. There is the need to balance two requirements; encouraging greater disposal of cases and promoting reasonable work environment for judicial officers. Assessing the work of judicial officers only for the days on which they have actually worked would mean that their quantitative benchmark will be adjusted in relation to every single leave they might take, for whatever reason. Keeping in mind the pendency in the courts, such a degree of relaxation may not be ideal. On the other hand, not providing any kind of concession when leave is taken for genuine reasons can be demotivating and harsh.

K. Policy Regarding Concession for Newly Recruited Officers

Policy in Odisha

There is no express concession or relaxation to newly recruited judicial officers in any of the official policies shared with us.

Recommendations

1. The policy regarding no concession to newly recruited officers in relation to quantitative benchmark may be reviewed so as to provide for relaxation in the initial one or two years.

Analysis of ACR System

The most usual method by which performance of judicial officers is evaluated periodically is through Annual Confidential Reports. It forms an important part in the promotion criteria in all the States and provides the most regular assessment of the performance of judicial officers. We have analyzed the ACR Proforma of all the States from three primary perspectives;

- 1. Structure of the ACR Proforma**
- 2. Contents of the ACR Proforma**
- 3. Rating Scheme in ACR Proforma**

A. Structure of the ACR Proforma

Annual Confidential Reports are maintained as a part of performance appraisal mechanism of the judicial officers in the subordinate judiciary. Different states follow different criteria, varied yardsticks and diverse queries to assess the quality of a judicial officer. In general, in all the states, the ACRs are written to adjudge the basic potentialities of a judicial officer

every year in terms of their conduct, integrity, character etc. The obligatory system of submitting annual confidential reports by the superior authorities is basically to assess the efficiency of the subordinate officers. Confidential reports are of enormous importance in the career of a judicial officer as it provides vital inputs for assessing the performance of an officer and for career advancement as ACR records have a substantial bearing on promotion.

The ACR proforma of different states is based on a similar structure. It usually consists of four parts where the first and second part of the ACR has to be filled up by the judicial officer reported upon, the third part has to be filled up by the Reporting authority and the fourth part has to be filled up by the Reviewing authority. All the ACRs in the initial parts of the deal with the questions related to the basic information of the officer like his name, designation/post held, description of his duties, his present description of his official post held, the number of working days in that year both on judicial and administrative side, queries on the casual leave, maternity leave, earned leave or any other leave taken (in Manipur ACR proforma), the duties related to the attending of seminars, conferences, trainings, date of entry in service, probation time, marital status, cadre and year of allotment, date of birth, present post, date of appointment to the present grade, period of absence from the duty, date of filing annual property returns, the targets and objectives, the quantitative work/ disposal done in that year, kinds of cases assigned to the officer, performance in implementation of Legal Aid programme and Lok Adalats, supervision, control and maintenance of the records etc.

The report filled up by the Reporting Authority usually forms the crux of the performance assessment of a judicial officer. The Reviewing Authority generally supervises if the Reporting Authority is doing his work properly or not in terms of assessing the subordinate judicial officers.

Policy in Odisha

Annual Confidential Report for Judicial officers in Odisha is termed as “Confidential Character Roll (CCR)” and it consists of six parts viz. Part I, II, III, IV, V and VI. Part I of the form is filled up by the judicial officers reported upon. Part II is filled up by the Chief Judicial Magistrates. Part III of the CCR is filled up by the Hon’ble Chief Justice and the Registrars in case of officers working in the Registry of the High Court. Part IV of the form is to be filled up by Judge-in –Charge of the District in case of officers belonging to the cadre of

O.S.J.S (Sr. Br.) except the Registrars of the High Court by the District Judges in case of officers below the cadre of O.S.J.S (Sr. Br.) working under them / officers of the rank of O.S.J.S (Senior Branch) competent to write the CCR on deputation to Government in case of officers discharging judicial work. Part V of the CCR deals with the remarks of the Judges-in-Charge of the District in case of officers other than those belonging to the cadre of O.S.J.S (Senior Branch). Part VI of the proforma delves into to the remarks of the Standing Committee and the Full Court in case of officers other than those belonging to the cadre of O.S.J.S (Senior Branch). Part III containing eight questions seeks report on the state of health, special personality traits, report on the officer's qualities, report on the officer's abilities, report on knowledge and performances, aptitude, potential and integrity aspects.

Part II and IV of the CCR deal with the report given by the immediate superior officers on the subordinate officers. Part II contains four questions dealing on the quantity and quality of work, integrity aspect and the general information about the officer. Part IV contains eleven questions dealing with the conduct of business in the office, quality of judgement/order/award, capacity to motivate, to obtain willing support by own conduct and to inspire confidence on the subordinate staff, personal relation with others members of the Bar, public, subordinate staff, state of health, integrity aspects, promptness in pronouncing judgments, disposal of cases, punctuality and regularity and proper discussion of law and facts in the judgements pronounced.

B. Contents of the ACR Proforma

For analyzing the contents of the ACR Proforma, the focus is only on that part of the ACR Proforma in each State which is filled by the immediate superior of the judicial officer whose performance is being assessed. The part of the ACR Proforma which is filled up by the reporting officer usually represents the most substantial and direct assessment of the performance of a judicial officers. The Reviewing/Accepting authorities in relation to the ACR Proforma are generally not expected to be directly aware about the overall performance of a judicial officer. Analysing the content of the ACR Proforma facilitates an understanding of the various parameters on the basis of which the performance of judicial officers is being assessed.

After perusing the contents of the ACR Proforma in all the States, the questions in the ACR Proforma have been distributed into the following broad categories;

1. Category 1- **Knowledge of Law**
2. Category 2- **Character Traits**
3. Category 3- **Temperament**
4. Category 4- **Communication skills**
5. Category 5- **Workload Management.**
6. Category 6- **Others**

These categories reflect the range of parameters on the basis of which the performance of a judicial officer is assessed. The identification of these categories is based on the scrutiny of the questions and issues covered in the ACR Proforma of various States.

The first category i.e. “**Knowledge of law**” encompasses attributes of factual and legal reasoning of the subject matter concerned, appreciation of facts, application of law, clarity of conclusion, capacity to marshal, appreciating evidence etc. It includes both the ability to interpret the law and to apply legal principles to the facts of different cases.

The second category dealing with the “**Character Traits**” basically deals with the attributes of independence and integrity. The various issues and questions in this category deal with the honesty, impartiality, fairness and other such attributes in judicial officers which are deemed indispensable for a due discharge of duties.

The third category “**Temperament**” includes attitudinal and behavioural aspects of the conduct of judicial officers. It includes issues of courteous dealings and general demeanor of judicial officers. The relationship with the officers of the Bar, public, staff, relationship with the litigants, behavior with his colleagues and superiors, behavior outside the court etc. are included in this category. Questions on temperament of judicial officers included in the ACR proforma in different states include the attributes of patience, open-mindedness, courtesy, tact, courage, understanding, compassion, humility etc.

The fourth category deals with the “**Communication Skills**” of judicial officers. Different states have different criterion for assessing the succinctness, compendiousness and economy

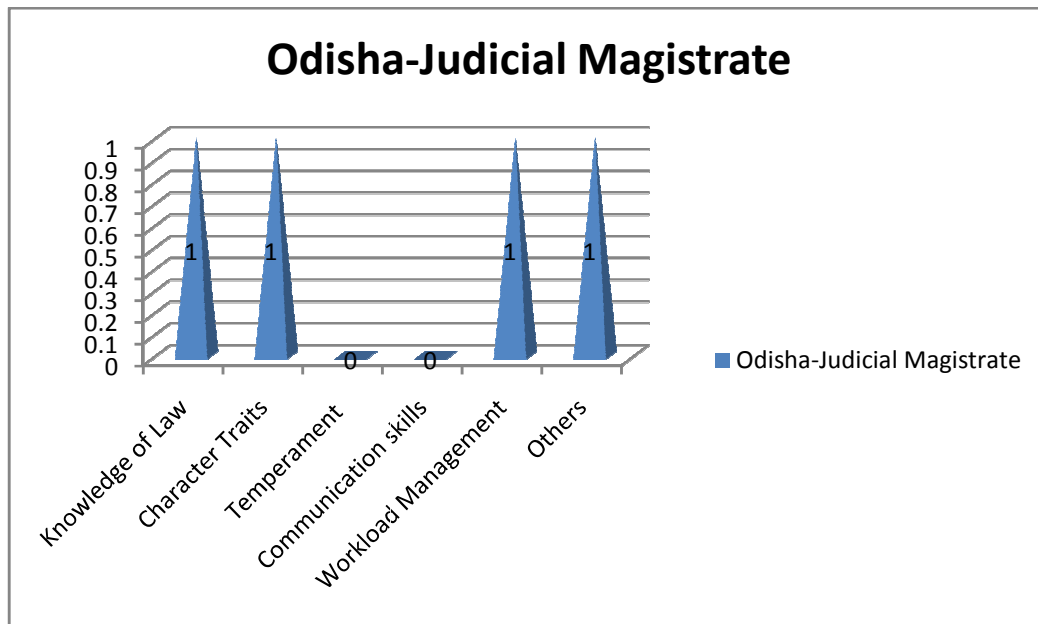
of language used by the judicial officers whether during interaction or while writing a judgement. Wherein the ACR proforma in Maharashtra heads it under *clarity, precision, language and lucidity*, the ACR proforma of Assam assesses it under the heading of *brevity*. Basically this section of the study takes a sweep on the ability of a judicial officer to express himself/herself clearly and concisely, whether orally or in writing.

The fifth category of “**Workload Management**” deals with the capacity of a judicial officer to manage his overall workload, judicial and administrative. Punctuality in attending and leaving Court or Office, control over court proceedings, timeliness in delivering the judgments and orders, the ability to dispose of the cases promptly, disposal of the pending cases, the quantity of work done etc. are the points that are included in different ACR proforma of different states to assess this categorical exposition.

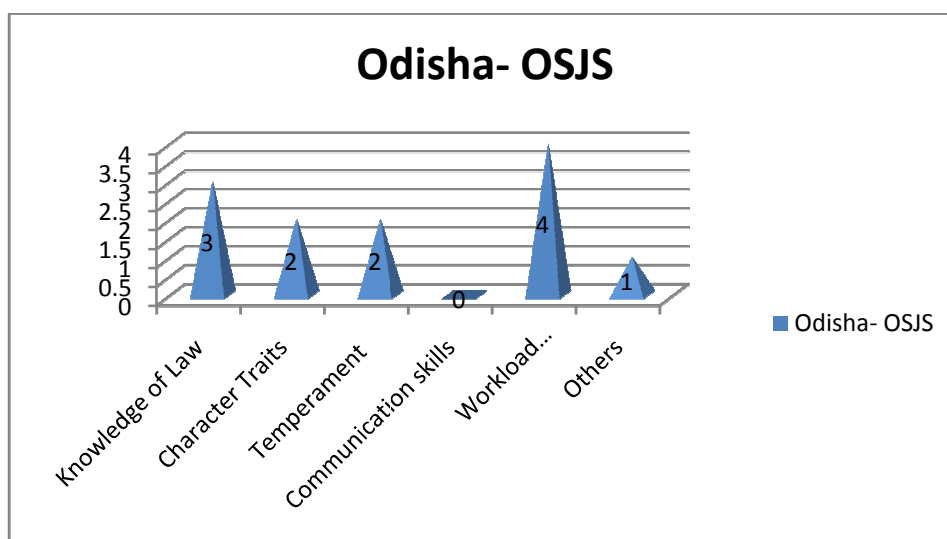
The sixth and the last category “**Others**” includes all other miscellaneous and diverse indicators of attribute assessment of judicial officers those are not included in the abovementioned five categories. Attributes like general overall assessment of the officer with reference to his/her judicial, administrative work and ability, strength and shortcomings those are not included in other parts of the ACR, state of health, contribution to the legal services, legal aid and assistance, any innovative work or scheme implemented by the judicial officer, participation in Lok Adalats, conduction of training and awareness programmes, provision of compensation to the victims, timely visits to Jails/short stay home/ institutions etc. are included in this category.

Policy in Odisha

The distribution of the contents of ACR Proforma of Judicial Magistrates in Odisha is as follows;



The distribution of the contents of ACR Proforma of officers in Cadre of O.S.J.S (Sr. Branch) in Odisha is as follows;



C. Rating Scheme in ACR Proforma

In majority of the States, a rating scheme has been specified for the evaluation of the judicial officers. After the assessment of the judicial officers on the parameters set forth in the ACR proforma, they are given a rating such as Good, Average, Outstanding etc. There is variation in the scale of ratings and also in the description of ratings. For example, while there is a 4 point rating scale in some States, there are 5 point rating scales in others. Even in States which have a rating scheme of similar points, there are variations in the description of the ratings. In different States, the 5 point rating scale has ratings of 'Poor, Average, Good, Very Good and Outstanding' and 'Unsatisfactory, Satisfactory, Good, Very Good and Excellent.'

Policy in Odisha

Rating Scale in Odisha;

Poor
Average
Good
Very Good
Outstanding

Quantitative Yardstick

While a rating scheme has been prescribed in each State, the next issue is of prescribing a quantitative yardstick for determining the applicability of a rating. In some States, there is a clear demarcation of marks for different criteria of assessment in the ACR Proforma and the ratings awarded to a judicial officer are based on the cumulative marks awarded to him/her. This facilitates greater objectivity in the assessment process and also provides a more credible check against arbitrariness.



Policy in Odisha

There is no quantitative yardstick for determining the ratings in any of the official policies shared with us.



Recommendations

1. A quantitative yardstick may be prescribed to determine which ratings may be applicable to a judicial officer. Quantitative weightage in the form of marks/points may be allotted to different questions in the ACR and a particular rating may be awarded to a judicial officer only when he gets a specified range of marks/points. For example, a rating of Very Good when marks are in the range of 70-75 and the highest rating in the scheme if the marks/points are above 80.
2. The distribution of marks in relation to the different categories of questions may be done with greater proportion of marks being given to the quality of judicial work.



Assessment Technique

If a quantitative yardstick has been prescribed for different ratings by specifying the marks to be awarded under different parameters, the next issue is to develop clear assessment technique to be employed for such parameters. For example, when 5 marks are to be awarded for the behaviour of a judicial officer towards lawyers, there should clarity on what parameters the marks are to be awarded. There are no guidelines on when a judicial officer will be awarded 4 marks and when 3. There are no guidelines as to how the judgements of the judicial officers will be evaluated. How many judgements will be evaluated and of which category? How many marks will be given for legal reasoning? How many marks for factual narration? How many marks for application of legal principles to a factual situation? Without clarity on such issues, the process of assessment is likely to be characterised by a highly individual and subjective disparities.

In the absence of any institutionalized guidelines on the evaluation parameters, any appraisal exercise has the possibility of being abused. It would be possible for a superior officer to be

guided by personalized considerations and manipulate the parameters of evaluation as and when it suits him/her.

Policy in Odisha

No assessment technique has been prescribed in Odisha in any of the official policies shared with us.

Recommendations

1. Assessment guidelines in relation to the different categories of questions in the ACR proforma should be prescribed. It may at times be valid to argue that there cannot be objective assessment of quantitative measures in relation to certain questions or that even if it is possible, the same cannot be implemented due to practical or logistical challenges. In such a situation, it may be preferable not to allot any quantitative weightage to such questions as the marking is bound to be a product of unguided discretion. In the alternative, the weightage in relation to such questions should be marginal.

Analysis of Schemes of Promotion

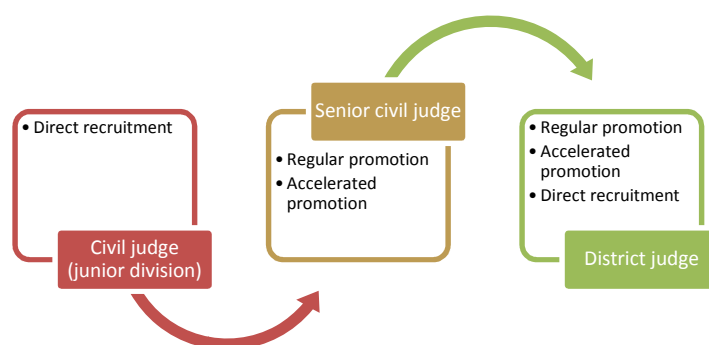
The focus of the analysis is the promotion schemes concerning promotions of judges to different cadres. Promotion from one scale to another within the same cadre (prevalent in some states) has not been analysed. The promotion schemes are analyzed under the following broad headings:

1. **Overall scheme of Promotion**
2. **Eligibility for Promotion**
3. **Criteria of Promotion**
4. **Assessment Technique**

A. Overall Scheme of Promotion

This section deals with the overall schemes of promotion in relation to different cadres of judicial officers and the breakup of vacancy for promotions of different kind. For the sake of convenience, the terms ‘regular promotion’, ‘accelerated promotion’ and ‘direct recruitment’ have been used uniformly. Regular promotion is the promotion where the judicial officers are promoted based on the principle of ‘merit cum seniority’ or based on the principle of ‘seniority cum merit’. When the judicial officers are promoted based on the principle of ‘merit’, it is called accelerated promotion. Some states use the term ‘usual promotion’ to mean regular promotion. ‘Direct recruitment’ is the mode of recruitment where the posts are filled by way of direct appointment and not through in-cadre promotion.

In all the states, the post of civil judges (junior division) is filled by direct recruitment. The civil judges (junior division) are promoted as senior civil judges usually based on the principle of merit cum seniority (or seniority cum merit) but sometimes, the promotions are also made on the principle of merit. The senior civil judges are promoted as district judges. Apart from this, the district judges are also directly recruited through a competitive examination. There are two ways of promotion- regular promotion (based on the principle of merit cum seniority or seniority cum merit) and accelerated promotion (based on the principle of merit).



Policy in Odisha

The civil judge (junior division) may be promoted as senior civil judges based on the principle of merit cum seniority. The senior civil judges are promoted as district judges.

Apart from this, the district judges are also directly recruited through a competitive examination. The breakup of vacancy in the post of district judge is as follows:

Mode of promotion	Percentage of vacancy
Regular promotion	65% of the vacancy
Accelerated promotion	10% of the vacancy
Direct recruitment	25% of the vacancy

i. Eligibility for Promotion

Conditions of eligibility are usually in the form a minimum number of years in the feeder cadre or in the service in general.

ii. Eligibility for Promotion as Senior Civil Judge

Usually, the minimum number of years of service in the cadre of civil judge (junior division) is five years for the judicial officer to be considered for promotion. In some states, the civil judge (junior division) should be in service for six years to be considered for promotion to the cadre of senior civil judge. In some other states, a civil judge (junior division) has to be in service for at least three years after the successful completion of probationary period (three years) to be eligible for promotion (both regular promotion and accelerated promotion) to the cadre of senior civil judge. In some states, there is no requirement of minimum number of years of service in the feeder cadre.

iii. Eligibility for Regular Promotion as District Judge

Usually, there is no requirement of a minimum number of years of service in the cadre of senior civil judge for a judicial officer to be eligible for regular promotion to the cadre of district judge. However, some states have prescribed a minimum number of years of service in the feeder cadre.

iv. Eligibility for Accelerated Promotion as District Judge

Usually, the minimum number of years of service as a senior civil judge is five years for the judicial officer to be considered for accelerated promotion to the cadre of district judge. However, in some states, , the five year period is counted after the successful completion of officiating period (two years). In some other states, there is no minimum number of years of service in the cadre of senior civil judges for the judicial officer to be eligible for accelerated promotion.

Policy in Odisha

Cadre	Eligibility criteria
Civil Judge (Junior Division) to Senior Civil Judge	The judicial officer must have served in the cadre of Civil Judge (Junior Division) for not less than five years. Principle: Merit cum seniority
Senior Civil Judge to District Judge	Regular Promotion: The judicial officer must have served in the cadre of Senior Civil Judge for not less than three years for regular promotion. Principle: Merit cum seniority Accelerated Promotion: The judicial officer must have served in the cadre of Senior Civil Judge for not less than five years for accelerated promotion. Principle: Merit

A. Criteria for Promotion as Senior Civil Judges

In any scheme of promotion, the determination of the criteria on which matters of promotion will be decided forms reflects the qualities which are valued in the organisation. On most

occasions, principles of 'merit cum seniority' or 'seniority cum merit' or 'merit' are cited as the basis on which questions of promotion are decided. The criteria of promotion refer to those tangible parameters which are employed to implement these principles.

It is ideal that along with the criteria, the quantitative weightage of each criterion may also be determined. Specifying the quantitative weightage provides a more transparent mechanism and also acts as a check against arbitrariness. It ensures that the priorities of the different criterion are not manipulated in an arbitrary manner for any reasons whatsoever. It also provides a clear picture on the relative emphasis given to different criterion.



Policy in Odisha

No express criteria are mentioned in any of the official policies shared with us.



Recommendations

1. Express criteria may be specified for promotion as Senior Civil Judges.
2. Disposal records, evaluation of judgements and evaluations of ACRs may be incorporated as a criterion for promotion as Senior Civil Judges.
3. Quantitative Weightage may be specified in relation to each criterion for promotion as Senior Civil Judges.
4. Factors such as Character/Vigilance Report/Pending Departmental Enquiries/Reputation may be expressly specified as eligibility conditions. Such factors are generally not amenable to quantitative measurement. Such factors may not be considered as criterion which can be evaluated and no quantitative weightage may be prescribed in relation to such factors. An adverse finding regarding the officer in relation to such factors may be considered as a disqualification till the adverse finding is resolved.

B. Assessment Technique of Criteria for Promotion as Senior Civil Judges

Without an objective assessment technique, evaluation of any criteria is likely to be governed by subjective and personalised considerations. Lack of guidelines in this respect also facilitates the possibility of arbitrary exercise of authority and illegitimate discrimination. For example, when evaluation of the judgements is a criterion, the manner in which judgements will be evaluated should also be prescribed. It should not be possible to focus primarily on the linguistic clarity while evaluating the judgement of X and reasoning while evaluating the judgment of Y. The parameters through which the judgements would be evaluated should be clearly established and pre-determined.

Policy in Odisha

In the absence of any specified criteria in the official policies shared with us, there is also no express provision regarding any kind of assessment technique.

Recommendations

1. Assessment methodologies may be prescribed in relation to each criterion for promotion as Senior Civil Judges. Where it appears that some criterion cannot be quantitatively measured, either the same may not be included in the list of criteria or in the alternative, may be given minimal weightage. Such criterion may instead be considered as part of eligibility conditions.

C. Criteria for Regular Promotion as District Judge

Policy in Odisha

Criteria	Quantitative Weightage
Suitability test	Not Specified

Recommendations

1. Evaluation of Judgements, evaluation of ACRs and Disposal records may be incorporated as criterion for regular promotion as District Judges.
2. Quantitative Weightage may be specified in relation to each criterion for Regular Promotion as District Judges.
3. Factors such as Character/Vigilance Report/Pending Departmental Enquiries/Reputation may be expressly specified as eligibility conditions. Such factors are generally not amenable to quantitative measurement. Such factors may not be considered as criterion which can be evaluated and no quantitative weightage may be prescribed in relation to such factors. An adverse finding regarding the officer in relation to such factors may be considered as a disqualification till the adverse finding is resolved.

D. Assessment Technique of Criteria for Regular Promotion as District Judge

Policy in Odisha

Criteria	Quantitative Weightage	Assessment Technique
Suitability test	Not Specified	Not Specified

Recommendation

1. Assessment methodologies may be prescribed in relation to each criterion for Regular Promotion as District Judges. Where it appears that some criterion cannot be quantitatively measured, either the same may not be included in the list of criteria or in the alternative, may be given minimal weightage. Such criterion may instead be considered as part of eligibility conditions.

E. Criteria for Accelerated Promotion as District Judge

Policy in Odisha

Criteria	Marks allotted
Limited competitive examination	150 marks
Interview	20 marks
Evaluation of CCRs/P.A.Rs	30 marks

Recommendations

1. Evaluation of Judgements and Disposal records may be incorporated as criterion for accelerated promotion as District Judges.
2. Quantitative Weightage may be specified in relation to each criterion for Accelerated Promotion as District Judges.
3. Factors such as Character/Vigilance Report/Pending Departmental Enquiries/Reputation may be expressly specified as eligibility conditions. Such factors are generally not amenable to quantitative measurement. Such factors may not be considered as criterion which can be evaluated and no quantitative weightage may be prescribed in relation to such factors. An adverse finding regarding the officer in relation to such factors may be considered as a disqualification till the adverse finding is resolved.

F. Assessment Technique of Criteria for Accelerated Promotion as District Judge

Policy in Odisha

Criteria	Marks allotted	Assessment Technique
Limited competitive examination	150 marks	Specified
Interview	20 marks	Not Specified
Evaluation of CCRs/P.A.Rs	30 marks	Specified

i. Limited competitive examination

It is a written examination on two papers for 75 marks each. The brief syllabus of these two papers is mentioned in Appendix A of the Orissa Superior Judicial Service and Orissa Judicial Service Rules, 2007.

ii. Evaluation of ACRs

The CCR/PAR is evaluated in the following order as per the grading received;

CCRs/PARs Grading	Marks
Outstanding	6 marks
Very Good	5 marks
Good	4 marks
Average	3 marks
Poor	0 mark

Recommendations

1. Assessment methodologies may be prescribed in relation to each criterion for Accelerated Promotion as District Judges. Where it appears that some criterion cannot be quantitatively measured, either the same may not be included in the list of criteria or in the alternative, may be given minimal weightage. Such criterion may instead be considered as part of eligibility conditions.

Summary of Recommendations

Relating to Scheme of Performance Appraisal

- I. List of entries with quantitative weightage may be more detailed. The current list of entries is brief and does not adequately reflect the range of judicial work.
- II. Entries may be divided under conceptual headings (Criminal, Civil etc.) instead of different list of entries for different categories of judges in order to avoid redundancy of entries. This approach of distribution of entries with quantitative weightage for different category of judges has a drawback. Quite often it results in the same or similar entries being repeatedly mentioned under different categories of judges. At times, the same or similar entries for different categories of judges carry different quantitative weightage. However, more often, such entries carry the same quantitative weightage.
- III. Adoption of a 5 point ratings scale for assessment of Norms may be considered to incorporate a greater balance in the range of performance levels accommodated in the ratings scale. A 5 point rating scale provides a reasonable range to categorise the different performance levels of judicial officers. It provides the facility of a Middle rating of satisfactory performance with two ratings dedicated for below satisfactory performance and two ratings dedicated to above satisfactory performance.
- IV. The policy regarding quantitative weightage for non-decisional judicial work may be reviewed in order to include various types of judicial functions in the list of entries with quantitative weightage. Ideally, the same may be done through a separate heading such as 'miscellaneous' or 'other judicial functions'.
- V. The policy regarding quantitative weightage for administrative responsibilities may be reviewed so as to include weightage for categories of judicial officers who discharge administrative responsibilities. Alternatively, specific administrative tasks such as inspections of courts and participating in legal literacy camps may be awarded quantitative weightage in the list of entries.
- VI. The policy regarding promoting disposal of old cases may be reviewed so as to incorporate mandates that a certain percentage of overall disposal in a quarter/year should

be in the nature of old cases of different categories. Also, additional weightage may be provided for a range of old cases and not simply one category of old cases. For example, separate weightage may be provided for cases which are 3 years old, 5 years old and 7 years old.

- VII. The policy regarding no concession for leave availed may be reviewed so as to allow relaxation by express provision in quantitative benchmark in case of leave taken for ill health of self or close family members. Relaxation may also be considered for leave taken due to death of close family members or due to important social occasions such as marriage of children. There is the need to balance two requirements; encouraging greater disposal of cases and promoting reasonable work environment for judicial officers. Assessing the work of judicial officers only for the days on which they have actually worked would mean that their quantitative benchmark will be adjusted in relation to every single leave they might take, for whatever reason. Keeping in mind the pendency in the courts, such a degree of relaxation may not be ideal. On the other hand, not providing any kind of concession when leave is taken for genuine reasons can be demotivating and harsh.
- VIII. The policy regarding no concession to newly recruited officers in relation to quantitative benchmark may be reviewed so as to provide for relaxation in the initial one or two years.
- IX. A quantitative yardstick may be prescribed to determine which ratings may be applicable to a judicial officer. Quantitative weightage in the form of marks/points may be allotted to different questions in the ACR and a particular rating may be awarded to a judicial officer only when he gets a specified range of marks/points. For example, a rating of Very Good when marks are in the range of 70-75 and the highest rating in the scheme if the marks/points are above 80.
- X. The distribution of marks in relation to the different categories of questions may be done with greater proportion of marks being given to the quality of judicial work.
- XI. Assessment guidelines in relation to the different categories of questions in the ACR proforma should be prescribed. It may at times be valid to argue that there cannot be objective assessment of quantitative measures in relation to certain questions or that even if it is possible, the same cannot be implemented due to practical or logistical challenges. In such a situation, it may be preferable not to allot any quantitative weightage to such questions as the marking is bound to be a product of unguided discretion. In the alternative, the weightage in relation to such questions should be marginal.



Relating to Scheme of Promotion

- I. Express criteria may be specified for promotion as Senior Civil Judges.
- II. Disposal records, evaluation of judgements and evaluations of ACRs may be incorporated as a criterion for promotion as Senior Civil Judges.
- III. Quantitative Weightage may be specified in relation to each criterion for promotion as Senior Civil Judges.
- IV. Assessment methodologies may be prescribed in relation to each criterion for promotion as Senior Civil Judges. Where it appears that some criterion cannot be quantitatively measured, either the same may not be included in the list of criteria or in the alternative, may be given minimal weightage. Such criterion may instead be considered as part of eligibility conditions.
- V. Evaluation of Judgements, evaluation of ACRs and Disposal records may be incorporated as criterion for regular promotion as District Judges.
- VI. Quantitative Weightage may be specified in relation to each criterion for Regular Promotion as District Judges.
- VII. Assessment methodologies may be prescribed in relation to each criterion for Regular Promotion as District Judges. Where it appears that some criterion cannot be quantitatively measured, either the same may not be included in the list of criteria or in the alternative, may be given minimal weightage. Such criterion may instead be considered as part of eligibility conditions.
- VIII. Evaluation of Judgements and Disposal records may be incorporated as criterion for accelerated promotion as District Judges.
- IX. Quantitative Weightage may be specified in relation to each criterion for Accelerated Promotion as District Judges.
- X. Assessment methodologies may be prescribed in relation to each criterion for Accelerated Promotion as District Judges. Where it appears that some criterion cannot be quantitatively measured, either the same may not be included in the list of criteria or in the alternative, may be given minimal weightage. Such criterion may instead be considered as part of eligibility conditions.
- XI. Factors such as Character/Vigilance Report/Pending Departmental Enquiries/Reputation may be expressly specified as eligibility conditions. Such factors are generally not

amenable to quantitative measurement. Such factors may not be considered as criterion which can be evaluated and no quantitative weightage may be prescribed in relation to such factors. An adverse finding regarding the officer in relation to such factors may be considered as a disqualification till the adverse finding is resolved.